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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

C.P. (I.B) No. 34/9/NCLT/AHM/2017


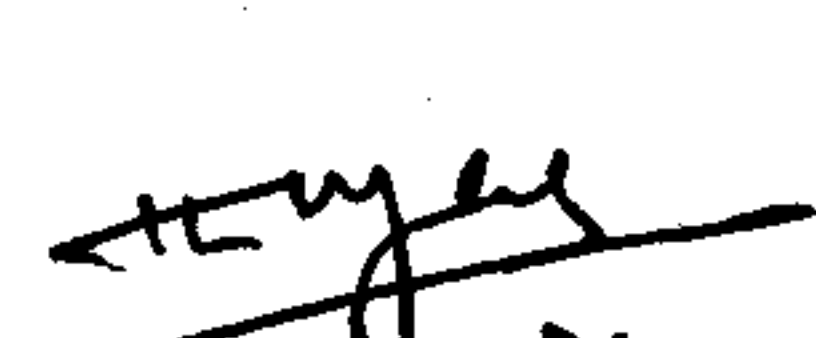
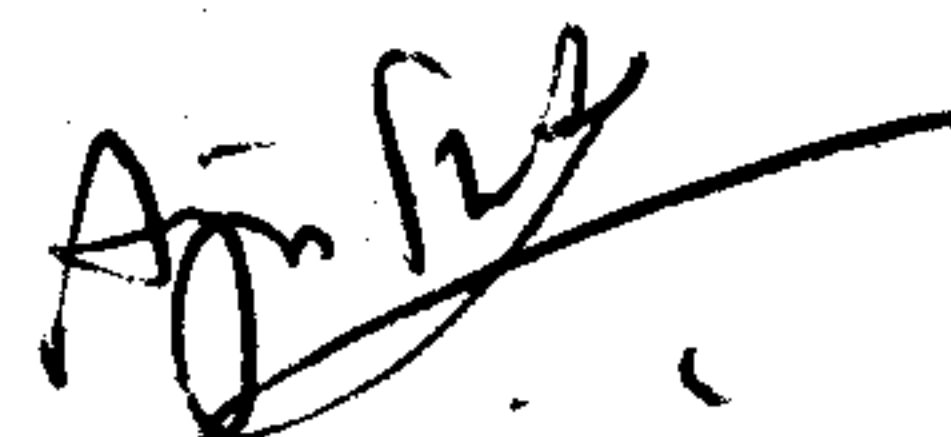
Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2017

Name of the Company: Nirma Industries Pvt. Ltd.
V/s.
Ardor Global Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

| S.NO. | NAME (CAPITAL LETTERS) | DESIGNATION | REPRESENTATION | SIGNATURE |
|-------|------------------------|-------------------------|---------------------|---|
| 1. | NANDISH CHUDGAR | COUNSEL | PETITIONER |  |
| 2. | KUNAL J. VYAS | COUNSEL | PETITIONER |  |
| 3. | A. R. Sheth | Advocate & Solicitor | CORPORATE DEBTOR |  |


ORDER

Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Kunal Vyas i/b Nanavati Associates present for Operational Creditor/ Petitioner. Learned Advocate Mr. Arjun Sheth present for Respondent/ Corporate Debtor.

Learned Advocate Mr. Arjun Sheth filed Vakalatnama for Corporate Debtor/ Respondent.

Respondent Counsel wants to file objections. Respondent shall file objection if any on or before 10.07.2017 after serving a copy in advance to the Petitioner.

For objections and hearing, list the matter on 11.07.2017.

 5.7.17
BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 5th day of July, 2017.